

[Shri Tridib Kumar Chaudhuri]

nam. Firstly, President Johnson's statement is there that the USA seeks no wider war in Vietnam. Then, there is his own Defence Secretary. Mr. Macnamara's statement that the USA would not pull out of South Vietnam, and thirdly there have been consultations between the British and the US Governments on the one hand, and the British and the Soviet Governments on the other, with regard to the Vietnam situation. In view of these three events, and the clear declaration of the USA Government that they are not going to withdraw from South Vietnam, do the Government think or do they have any indication about the prospects of a Geneva type conference which they propose?

Shri Swaran Singh: The hon. Member has pointed out the difficulties in the way of convening a Geneva type conference. But as I have said already, the only hope for that area and for the world to be safe from major conflict is that warlike activities and acts should cease and serious efforts should be made to convene a Geneva type conference. I am conscious of the difficulties that have been pointed out, and it is for this reason that I have said that the international community should continue to put in their efforts patiently and should work for convening the Geneva type conference.

12.17 hrs.

PAPERS LAID ON THE TABLE

ECONOMIC SURVEY, 1964-65

The Minister of Finance (Shri T. T. Krishnamachari): I beg to lay on the Table a copy of 'Economic Survey, 1964-65.' [Placed in Library, see No. LT-3786/65].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Minister of Commerce (Shri Manubhai Shah): I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1965:—

- (i) The Cotton Textiles (Control) Second Amendment Order, 1964, published in Notification No. S.O. 2467, dated the 18th July, 1964.
- (ii) The Cotton Textiles (Control) Sixth Amendment Order, 1964, published in Notification No. S. O. 4318, dated the 26th December, 1964.
- (iii) The Cotton Textiles Control (Seventh Amendment) Order, 1964, published in Notification No. S.O. 31 dated the 2nd January, 1965. [Placed in Library, see No. LT-3787/65].

REGISTRATION AND LICENSING OF INDUSTRIAL UNDERTAKINGS (AMENDMENT) RULES

ANNUAL REPORT OF HEAVY ELECTRICALS (INDIA) LIMITED, AND REVIEW BY GOVERNMENT ON WORKING THEREOF

REPORT OF INDIAN PRODUCTIVITY TEAM ON STANDARDIZATION AND VARIETY REDUCTION IN FACTORIES IN USA AND JAPAN

The Minister of Heavy Engineering and Industry in the Ministry of Industry and Supply (Shri T. N. Singh): I beg—

- (i) to re-lay on the Table a copy of the Registration and Licensing of Industrial Undertakings (Amendment) Rules, 1964, published in Notification No. GSR. 1781 dated the 11th December, 1964, under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951.